

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No.2166 of 2020

IN

Company Appeal (AT) (Insolvency) No. 1056 of 2019

In the matter of:

Rajesh Goyal

....Appellant

Vs.

Babita Gupta & Ors.

....Respondents

Present:

Appellant: Mr. Saurabh Jain, Mr. Abhijeet Sinha, Mr. Sandeep Bhuraria and Mr. Aman Anand, Advocates.

**Respondents: Mr. Praful Jindal, Advocate.
Mr. Rajesh Gupta, Advocate (impleader, Home Buyers)
Mr. Anubhav Mehrotra, Mr. Rupesh Kumar, Advocates (impleader)
Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Geetika Sharma, Advocates for Indiabulls
Mr. Gaurav Katiya, IRP and Mr. Rishabh Jain, Advocate for IRP
Mr. Sudeep Kumar Shrotriya, Advocate for R1-3.
Mr. Kumar Anurag Singh, Mr. Zain A. Khan, Advocates for FC
Mr. Amandeep Singh, Advocate for intervenor for RG Luxury Home Buyers Association.
Mr. Rudreshwar Singh, Advocate for Jan Kaliyan Samiti.
Mr. Manoj Kumar, Mr. Ram Sharma, Advocates for IIFL
Mr. Nishant, Advocate for FC.**

Contd/-.....

ORDER
(Through Virtual Mode)

20.10.2020: Written submissions have been filed by the parties.

Post the matter 'for orders' on 12th November, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

AR/g